

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. No. 211 of 2021

P.Palaniappan,
S/o. Ponnusami,
Varagampadi,
Masinayakkanpatti Village,
Salem

.. Applicant

-Vs-

The Ministry of Environment,
Forest and Climate Change,
Rep. by its Under Secretary,
And 14 others.

... Respondents

**OBJECTIONS FILED BY 11TH RESPONDENT TO THE JOINT
COMMITTEE INTERIM REPORT**

I, P.Baskaran, son of Palaniappan, Hindu, aged about 53 years, carrying on business at S.F. No. 243/1, Masinaickenpatti Village, Vazhappadi Taluk, Salem District, *submits the objections to the Joint Committee Interim Report.*

1. In the original application No. 211 of 2021 M/s. Shri Parasakthi Crusher Pvt Ltd. was shown as 11th respondent and filed the counter in respect of his **crushing unit**. The joint committee interim report speaks about **quarrying lease** granted in favor Of Shri Parasakthi Crusher Pvt Ltd

For SHREE PARASAKTHI CRUSHER PRIVATE LIMITED

P. Baskaran
Managing Director

2. Even according to the joint committee report, though the valid period of lease is existing till 14.07.2023, no quarrying operations are being carried out in the site. Therefore admittedly no quarrying operations are being taken place for past 2 years.

3. Under such circumstances the report of the joint committee that, "a quantity of 79,325 CBM of rough stone were quarried and transported from the lease area without obtaining transport permit in the subject area" is without any material basis and that has been invented only for the purpose of filing before this Hon'ble Tribunal.

4. The individual report filed by the 8th respondent specifically says that, "There is no village site/approved layout within 300 meters radius of the lease granted area" but quite contrary to same, the joint committee report says that, "7 houses are located in Poramboke land and 11 houses are located in patta land within 300 meter radius from the lease granted area. These houses are not approved one". In any event the joint committee report itself says that the alleged houses located within 300 meters radius are all not approved one. At this junction, it is relevant to extract the observation of the Hon'ble High Court of Madras in W.P. No. 16020 of 2020 that,

"5. This Court can also take note of the fact that sometimes, quarries may exist for quite long time and adjacent or nearby to the quarries, there may be encroachments or development of unauthorised layouts and constructions are also came to be put up unauthorisely and thereafter complaints arouse as if licenses have been granted for quarrying without

For SHREE PARASAKTHI CRUSHER PRIVATE LIMITED

P. Gaslin,
Managing Director

adhering to the relevant norms and of course, there is also other side of the story, wherein the licensee is started indulged in unauthorised and illegal quarrying, without adhering to the terms and conditions of the license and sometimes, totally illegal quarrying without obtaining any license or permission at all".

5. In any event the quarrying operations and other permissions were duly granted by the authorities only after due verification by the authorities.

It is respectfully submitted that while the quarrying operations, all the norms and conditions imposed by the authorities were duly followed and only for the purpose of filing this report it is observed that inadequate green belt developed around the mining area and crusher unit. The photographs annexed with the counter would categorically establish the factum that the green belt was developed and duly maintained.

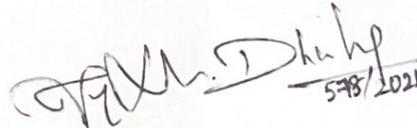
It is therefore prayed that this Hon'ble Tribunal may record this objections and thus render justice.

Dated at Chennai on this the 11th day of August 2022.

For SHREE PARASAKTHI CRUSHER PRIVATE LIMITED

P. Basir
Managing Director

RESPONDENT NO.11


5/8/2021

COUNSEL FOR RESPONDENT NO.11